

**Central Administrative Tribunal
Principal Bench**

OA No.901/2014

New Delhi this the 1st day of August, 2016

Hon'ble Mr. Justice M.S. Sullar, Member (J)
Hon'ble Mr. V.N. Gaur, Member (A)

Keshav Prasad,
House No.33,
B.N. Enclave,
Sector-29, Faridabad,
Haryana.

...applicant

(By Advocate : Dr. Puran Chand for Shri H.D. Sharma)

Versus

1. Regional Provident Fund Commissioner-I,
Regional Office Delhi South,
Employees Provident Fund,
EPFO Complex, Plot No.23, Sector 23,
Dwarka,
New Delhi-110075.
2. Addl. Central Provident Fund Commissioner,
(Delhi & Uttrakhand),
EPF Organization,
Bhavishya Nidhi Bhawan,
28, Wazirpur Industrial Area,
New Delhi-110052.

...respondents

(By Advocate: Shri Satpal Singh)

ORDER (ORAL)

Mr. Justice M.S. Sullar, Member (J) :-

The applicant, Keshav Prasad, has preferred the instant Original Application (OA), challenging the extended period of his suspension vide impugned orders dated 12.07.2016, 16.02.2012, 11.07.2012, 08.01.2013, 28.06.2013, 19.12.2013 and 12.12.2013 being illegal, arbitrary and without jurisdiction, invoking the provisions of Section 19 of the Administrative Tribunals Act, 1985.

2. The respondents have refuted the claim of the applicant and filed the reply stoutly denying all the allegations and grounds contained in OA and prayed for its dismissal.

3. At the very outset, instead of arguing, learned counsel intends to withdraw the OA on the ground that respondents have revoked the suspension of the applicant.

4. Therefore, the OA is directed to be dismissed as withdrawn, as prayed for.

(V.N. Gaur)
Member (A)

(Justice M.S. Sullar)
Member (J)

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1st day of August, 2016